

(12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

C.A. NO. 39 OF 1993 in  
O.A. No. 43 OF 1989.  
~~TAX NO.~~

DATE OF DECISION 05/10/1993.

Smt. Manjulaben Girdharlal & Ors. Petitioner

Shri B.B.Gogia Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri B.R.Kyada. Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. <sup>R.C.</sup>Bhatt : Member (J)

The Hon'ble Mr. <sup>M.R.</sup>Kolhatkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(13)

1. Smt. Manjulaben Girdharlal,  
W/o. late Shri Girdharlal Tribhovan,
2. Kum. Nainaben Girdharlal,  
D/o. late Shri Girdharlal Tribhovan,  
Through: Mother & Natural Guardian,
3. Kum. Prafulla Girdharlal,  
Minor, D/o. late Shri Girdharlal Tribhovan,  
Through : Mother & Natural Guardian.
4. Master Mahesh Girdharlal,  
Minor: S/o. late Shri Girdharlal Tribhovan,  
Through : Mother & Natural Guardian.
5. Kum. Rekha Girdharlal,  
Minor : D/o. late Shri Girdharlal Tribhovan,  
Through : Mother & Natural Guardian.
6. Kum. Dipika Girdharlal,  
Minor : D/o. late Shri Girdharlal Tribhovan,  
Through : Mother & Natural Guardian.

Add : 827-Krishnagar Housing Society,  
Surendranagar.

.... Applicants.

(Advocate : Mr.B.B.Gogia)

Versus

1. Union of India,  
Owning & Representing  
Western Railway,  
Through : General Manager, Shri P.V.Vatheeswaran,  
Western Railway, Churchgate, Bombay.
2. Shri N.C.Bindlish, Divisional Railway Manager,  
Western Railway, Koti Compound,  
Rajkot : 360 001. .... Respondents.

(Advocate : Mr.B.R.Kyada)

ORAL JUDGMENT

C.A.NO. 39 OF 1993 in  
O.A.NO. 43 OF 1989.

Dated : 05/10/1993.

Per : Hon'ble Mr.R.C.Bhatt : Member (J)

Learned advocates are present. Learned advocate Mr.B.R.Kyada, for the respondents submits that the respondents have complied with the order of the Tribunal. Mr.B.B.Gogia, submits that he relies on the statement made by Mr.B.R.Kyada, and hence he does not press this C.A. C.A. is therefore, disposed of. No order as to costs.

M.R.Kolhatkar

( M.R.Kolhatkar )  
Member (A)

R.C.Bhatt  
( R.C.Bhatt )  
Member (J)